

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No. 1559/2017

New Delhi this the 5th day of May, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Bharat Singh Rawat,
Aged 40 years,
S/o Sh. MS Rawat,
R/o Flat No.-38, Him Vihar Apartments,
IP Extension, Delhi-110092 - Applicant

(By Advocate: Mr. AN Gupta)
Versus

1. M/o Human Resource Development,
Through Secretary (Higher Education)
127-C, Shashtri Bhawan, N. Delhi-110001

2. School of Planning & Architecture,
Through Director,
4, Block-B, IP Estate,
New Delhi-110002 - Respondents

(By Advocate: Mr. Hanu Bhaskar)

ORDER (Oral)

Justice Permod Kohli, Chairman:

Heard.

2. Issue notice. Mr. Hanu Bhaskar, learned standing counsel appears and accepts notice for respondents.

3. The respondent no.2 issued advertisement inviting applications from Indian nationals for four posts, including the post of Deputy Registrar in the respondent no.2

organization. The last date for submission of the application was 29.01.2016, as is evident from Annexure A/2. The applicant was called for interview vide letter dated 07.09.2016. In response to the said letter, the applicant appeared for interview for the post of Deputy Registrar held on 22.09.2016.

4. The grievance of the applicant is that since then, the result of the interview has not been declared. The applicant made some queries under the RTI Act and he was informed vide letter dated 15.02.2017 that the Minutes of the Interview/Recruitment held on 22.09.2016 for the post of Deputy Registrar is confidential as the same is yet to be approved by the Executive Council of the School and kept on hold since full time Chairman of the School is yet to be appointed. Since the interview was held and the result has not been declared, the present OA has been filed, seeking following directions:-

- “(i) To direct the respondents to declare the result for the post of Deputy Registrar held on 22.09.2016.
- (ii) To allow the OA with cost.
- (iii) To pass such other and further orders which their lordships of this Hon'ble Tribunal deem fit and proper in the existing facts and circumstances of the case.”

5. Keeping in view the relief claimed, this OA is disposed of, at the admission stage, without insisting for the counter, with a direction to the respondent no.2 to declare the result of the selection/interview held on 22.09.2016 for the post of Deputy Registrar, notwithstanding the fact whether there is regular Chairman or not. Even the officer holding the charge of the Chairman is entitled to examine the process of selection. Let the result be declared within a period of one month from the date of receipt of copy of this order, in accordance with the prescribed rules unless there is any legal impediment for doing so, under intimation to the applicant. No costs.

(K.N. Shrivastava)
Member (A)

(Justice Permod Kohli)
Chairman

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